

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY ,THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 28952 OF 2024

Between:

Dasari Prathima, D/o. Dasari Srinivas, Aged about 20 years, Occ. Student,
Res. 6-5-177, Saphagiri Colony, Godavarikhani, Ramagundam, Maredupaka,
Karimnagar-505209, T.G.

...PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary, Medical and Health Family Ilfis Department, Secretariat Buildings, Hyderabad.
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for online registration for admission into MBBS/BDS course under Management Quota 'B' and 'C' Category in next phase of counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner to upload online application for admission into MBBS/BDS course under Management Quota 'B' and 'C' category for the academic year 2024-25 in next phase of counseling

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner request for online registration under Management Quota 'B' and 'C' Category for admission into MBBS/BDS course in the next phase of counseling for the academic year 2024-25, pending disposal of writ petition

**Counsel for the Petitioner: SRI ABDUL KABEER, REP. FOR
SRI. ABDUL SAGEER**

**Counsel for the Respondent No.1: M/s. SWAPNA MADHURI,
AGP FOR MEDICAL HEALTH AND FAMILY WELFARE
Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO, SC**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.28952 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Abdul Kabeer, learned counsel representing Mr. Abdul Sageer, learned counsel for the petitioner.

Ms. Swapna Madhuri, learned Assistant Government Pleader for Health, Medical & Family Welfare Department for respondent No.1.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, 'the University') for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

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“For the reasons stated above, it is prayed that this Hon’ble Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for online registration for admission into MBBS/BDS course under Management Quota “B” & “C” Category in next phase of counselling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner to upload online application for admission into MBBS/BDS course under Management Quota “B” & “C” category under for the academic year 2024-25 in next phase of counselling and pass such other order or orders as this Hon’ble Court may deem fit and proper in the circumstances of the case.”

4. Learned counsel for the petitioner submitted that inadvertently the petitioner could not register for admission under management quota “B” and “C” category i.e., NRI category. Therefore, the University is not permitting the petitioner to seek admission under Management Quota for B & C (NRI) categories. He further submitted that the petitioner be granted liberty to submit a

representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

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Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-T. TIRUMALA/DEVI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Family Ifis Department, Secretariat Buildings, T.S., Hyderabad.
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI. ABDUL SAGEER Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad [OUT]
5. One CC to SRI. A.PRABHAKAR RAO, SC [OPUC]
6. Two CD Copies

B M
BS



CC TODAY

HIGH COURT

DATED:18/10/2024



ORDER

WP.No.28952 of 2024

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

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18/10/24
bx